

Government of India
 Ministry of Communications
 Department of Telecommunications
 Sanchar Bhawan, 20, Ashoka Road, New Delhi - 110001
 (Carrier Services Wing)

No. 311-Misc/2017-CS-1

Dated: 08.10.2021

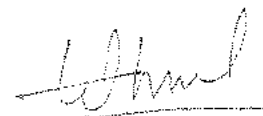
To

All the PMRTS Licensees (other than UL)

Subject: Amendment in PMRTS License Agreement for rationalization of Bank Guarantees.

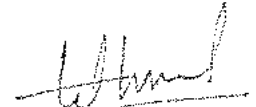
As per the **Condition 4.1** of schedule-II: Terms and Conditions, of License Agreement for Public Mobile Radio Trunking Service(PMRTS), the LICENSOR reserves the right to modify at any time the terms and conditions of the LICENSE, if in the opinion of the LICENSOR it is necessary or expedient to do so in public interest or in the interest of the security of the State or for the proper conduct of the Telegraphs. The decision of the LICENSOR shall be final and binding in this regard. In pursuance of this condition, the Licensor hereby amends/appends the following in the PMRTS License Agreement:

Existing Clause	Amended Clause
<p style="text-align: center;">Schedule-II, PART-III, FINANCIAL CONDITIONS:</p> <p>20.1 FINANCIAL BANK GUARANTEE: - The licensee shall submit a Financial Bank Guarantee (FBG), valid for one year, from any scheduled bank in India, or Indian Public Financial Institution (IPFI) in the prescribed format at Annexure V. The amount of FBG shall be Rupees one lakh or an amount equivalent to the license fee of the last two quarters of the previous year and other dues not otherwise securitised, whichever is higher. The FBG will be valid initially for one year and is to be maintained for the entire period of the License Agreement till final clearance of all such dues. The amount of FBG shall be subject to periodic review by the Licensor.</p>	<p style="text-align: center;">Schedule-II, PART-III, FINANCIAL CONDITIONS:</p> <p>20.1 FINANCIAL BANK GUARANTEE: - The licensee shall submit a Financial Bank Guarantee (FBG), valid for one year, from any scheduled Bank or Public Financial Institution duly authorized to issue such Bank Guarantee, in the prescribed proforma at Annexure V. Initially, the financial bank Guarantee shall be for Rupees one lakh which shall be submitted before signing license Agreement. Subsequently, the amount of FBG shall be equivalent to the 20% of estimated sum payable (of License fee for two quarters and other dues not otherwise securitized and any additional amount as deemed fit by the licensor). The amount of FBG shall be subject to periodic review by the Licensor and shall be renewed from time to time till final clearance of all dues.</p>



(Signature)
 (Full Name)
 Director, PMRTS
 Dept. of Telecommunications
 Sanchar Bhawan, New Delhi

2. The PBGs and FBGs of existing Licensee shall be revised to 20% of the current total amount held by the licensor subject to the conditions in para 3 below.
3. The rationalization of Bank Guarantees shall not be applicable in following cases:
 - a. Bank Guarantees furnished or required due to any Court order or Bank Guarantees which are subject matter of any Litigation, will continue. For example, Bank Guarantees for which the Licensor has been restrained to encash by a Court order, or Bank Guarantees related to One Time Spectrum Charges (OTSC) under litigation.
 - b. Bank Guarantees of Licensees who are currently under Corporate Insolvency Resolution Process (CIRP) or related litigation, or those Licensees who have closed operations (undergoing liquidation/ liquidated).
 - c. Bank Guarantees submitted in respect of past spectrum auctions for securitization of deferred spectrum instalments, including PBGs, will continue to be held by Licensor without any reduction.
4. In case of multiple Bank Guarantees for all the licenses held, the Licensee shall have an option to submit Bank Guarantee(s) centrally at one place instead of Licensed Service Areas (LSAs) wise.
5. This amendment comes into effect with **immediate** effect.
6. This amendment shall be part and parcel of the PMRTS License Agreement and other Terms & Conditions shall remain unchanged.



(Rahul Yadav)
ADG (CS-I)
Ph. No. 23036489

Copy to:

1. Secretary (TRAI).
2. DGT, DoT (HQ)/CGCA.
3. Advisor (Economics)/ Wireless Advisor/ Sr. DDG (TEC).
4. DDG (CS)/DDG(DS)/DDG(Satellite)/DDG (LFP)/ DDG (LFA)/ DDG (SPPI)/ DDG(SA)/ DDG(WPF)/ DDG(A/C) for kind information please.
5. All Directors of CS Wing.
6. Director (IT) may kindly arrange to upload this letter on the website of DoT.

Copy to:
Rahul Yadav
ADG (CS-I)
Ph. No. 23036489